

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 41 of 2013

Dated : 8th July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Bharat Sugar Mills & Anr. ...Appellant(s)

Versus

Bihar State Electricity Board & Ors. ...Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Mohit Kr. Shah &
Mr. Rituraj Choudhary for R-1&R-3
Mr. Lakshman Bhakta
Dy. Secy., BERC for R-2

ORDER

It is unfortunate to notice that the reply has not been filed by Respondent Nos. 1 & 3. The learned counsel for the Respondent again seeks some time for filing the reply.

As a last chance he is given time to file the reply. Accordingly, he is directed to file the same on or before 29.07.2013 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is at liberty to file the Rejoinder after serving copy on the other side.

Post the matter for hearing on **08.08.2013**. It is made clear that no further adjournment will be granted to the learned counsel for the Respondent Nos.1 & 3.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson